

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:1303  
ANSWERED ON:12.12.2013  
ENCROACHMENTS ON AAI LAND  
Choudhary Shri Nikhil Kumar

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government has received reports regarding encroachment on Airport Authority of India (AAI) areas in various parts of the country;
- (b) if so, the details thereof;
- (c) the reasons for this encroachment;
- (d) whether the Government is facing difficulties in removing these encroachments;
- (e) the total land of airports from where encroachments have been removed during the last three years till date; and
- (f) the corrective action taken by the Government in this regard?

**Answer**

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a)&(b): Yes, Madam. Airport-wise details are at Annexure I.

(c): The land was handed over by Directorate General of Civil Aviation (DGCA) to Airports Authority of India (AAI) without proper land/encroachment records. Most of the encroachments already existed at the time of handing over of land to AAI.

(d): Yes, Madam.

(e): Airport-wise list showing details of encroachments removed during the last three years is at Annexure II.

(f): AAI has already started erecting fencing/constructing boundary wall for protecting its land from encroachments. AAI has also initiated eviction proceedings against the encroachers for removal of encroachments in coordination with respective State Governments. However, most of the encroachment cases are under litigation and subjudice.